

श्री प्रेम चन्द वर्मा : लेकिन हमको वायदा किया है। . . . (व्यवधान) . . .

MR. SPEAKER: The list was to be sent to each Member. Normally we don't allow any questions. And, as the questions were addressed to me, to get out of the procedure, that was the only procedure I adopted, and so I hope the questions addressed to me were also heard by the Minister. And, if he likes, he can also make his observations. That is the only way I can cover this.

SHRI P. C. SETHI: I would like to clarify one point if you permit.

MR. SPEAKER: The House stands adjourned for lunch to meet at 2 P.M.

13.05 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at six minutes past Fourteen of the Clock.

[SHRI VASUDEVAN NAIR *in the Chair*]

PAPER LAID ON THE TABLE—Contd.

IMPORT TRADE CONTROL POLICY

THE MINISTER OF FOREIGN TRADE (SHRI B. R. BHAGAT): I beg to lay on the Table a copy of the Import Trade Control Policy for the year 1970-71. [Placed in Library. See No. LT-3031/70].

14.07 hrs.

STATUTORY RESOLUTION RE: CALCUTTA PORT (AMENDMENT) ORDINANCE
&
CALCUTTA PORT (AMMENDMENT) BILL

MR. CHAIRMAN: The House will now take up Shri Kanwar Lal Gupta's resolution regarding disapproval of the Calcutta Port (Amendment) Ordinance.

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order.

MR. CHAIRMAN: On what?

SHRI S. M. BANERJEE: On this particular motion, I have a point of order. Has he moved his motion or not? After he moves the motion, I have a submission to make.

श्री कंवर लाल गुप्त (दिल्ली सदर) : सभापति जी, मैं आपकी आज्ञा से निम्नलिखित प्रस्ताव प्रस्तुत करता हूँ कि :

“यह सभा कलकत्ता पत्तन (संशोधन) अध्यादेश, 1970 (1970 का अध्यादेश संख्या 2) का, जो 2 फरवरी, 1970 को राष्ट्रपति द्वारा प्रख्यापित किया गया था, निरनुमोदन करती है।”

SHRI S. M. BANERJEE: I rise on a point of order. May I invite your kind attention to rule 340 which says that:

“At any time after a motion has been made, a member may move that the debate on the motion be adjourned.”?

I have received so many telegrams today from various places in UP, from the Central Government employees as well as, the State Government employees, in regard to the levy of professional tax from 1965.

MR. CHAIRMAN: Order. . .

SHRI S. M. BANERJEE: Kindly hear me. . .

MR. CHAIRMAN: No, I do not think that it is important enough for this kind of interruption.

SHRI S. M. BANERJEE: I am moving the motion under rule 340.

MR. CHAIRMAN: Order, please. Shri Kanwar Lal Gupta.

SHRI S. M. BANERJEE: I want that the Finance Minister should make a statement here.

MR. CHAIRMAN: I am sorry.